

**Discharge of Casual Employees by Engineer-in-Chief, Railway Electrification, Allahabad, without Notice**

3445. SHRI CHANDRIKA PRASAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether one month's notice or wages in lieu of notice is essential as per section 25(F) of the Industrial Disputes Act to discharge on disciplinary grounds to a casual employee having more than 240 days service ?

(b) whether about 50 casual employees of Railway Electrification, having services ranging from one to fifteen years, have been discharged by the authorities under Engineer-in-Chief, Railway Electrification, Allahabad without giving valid reasons for discharge or following the rules contained in the Industrial Disputes Act ; and

(c) if so, the reasons therefor and the steps taken by Government in the matter ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) and (c). About 61 casual employees of the Northern Railway Electrification Works, Allahabad who had rendered service between less than 6 months and less than 14 years were discharged on various disciplinary grounds and in accordance with the provisions of the Industrial Disputes Act, 1947, no notice or pay in lieu thereof was necessary in these cases. Since these persons were engaged as casual labour on day to day basis the rules do not provide for serving any notice on them or payment of wages in lieu of such notice in cases where the employees are discharged on disciplinary grounds.

**Overbridge at Perungalathur between Tambaram and Vandalur (Southern Railway)**

3446. SHRI G. BHUVARAHAN : Will the Minister of RAILWAYS be pleased to state :

(a) when the work of the construction of an overbridge at the level crossing at Perungalathur between Tambaram and Vandalur Stations on the Southern Railway was started ;

(b) the progress so far made in the work ;

(c) the reasons for the slow pace of work of the bridge ; and

(d) the estimated and the working cost of the new bridge ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) The work on the construction of road overbridge near Tambaram was taken up in June, 1969.

(b) and (c). The railway's portion of the work on bridge structure was completed according to schedule by September, 1970. However, the road approaches to the bridge which are being constructed by the State Government are still not ready.

(d) The estimated cost of the bridge structure is Rs 4.66 lakhs and the working cost if it refers to maintenance is Rs. 2,330/- per annum.

**Applications from Andhra Pradesh for Licences**

3447. SHRI B. S. MURTHY : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of applications for industrial licences forwarded by the Government of Andhra Pradesh during the last three years ;

(b) the number of applications rejected, granted licences and under consideration separately ; and

(c) the various industries for which licences are sought and the capital investment for each of them ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) and (b). The applications for industrial licences are normally received from the parties direct. During the period from 1st January, 1968 to 31st December, 1970, 255 applications relating to Andhra Pradesh were received. Against these applications, 33 licences and 70 letters of intent have been issued. 68 applications have been rejected and 29 otherwise disposed of (no licence required application treated as withdrawn etc.). The remaining 55 applications are under consideration.